CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.314/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for (i)

approval of 'Change in Law'; and (ii) consequential relief to offset the financial/ commercial impact of the 'Change in Law' event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.01.2019 between Netra Wind Private Limited and Solar

Energy Corporation of India Limited.

Date of Hearing : 24.1.2024

Coram : Shri Arun Goyal, Member

Shri P. K. Singh, Member

Petitioner : Netra Wind Private Limited (NWPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Parties Present : Ms. Mazag Andrabi, Advocate, NWPL

> Ms. Anushree Bardhan, Advocate, SECI Ms. Shirsa Saraswati, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner apprised that Respondent No. 2, Haryana Power Purchase Centre (HPPC) has moved a letter requesting for an adjournment in the matter and the Petitioner has as such no objection towards such request. Learned counsel for Petitioner also pointed out that Respondent, SECI has extended the long-stop date for the commissioning the Project under the Power Purchase Agreement till March, 2024 and the matter may, therefore, be listed in the month of April, 2024.

- 2. Considering the above submissions, the Commission adjourned the matter.
- 3. The Petition will be listed for hearing on 26.4.2024.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)